

(c) The appointment of accountants in the Board's office is made by transfer of suitable staff in the same grade working in Zonal railways. Suitable accountants belonging to Scheduled Castes/Scheduled Tribes have not been volunteering for transfer to the Board's office. The posts of assistants and stenographers grade II are filled by direct recruitment through the UPSC or by promotion from the lower grade. The posts of Upper Division Clerks are filled by promotion from among Lower Division Clerks.

The shortfall in direct appointments is due to the inadequacy of nomination on the results of the examination held by the UPSC. Full consideration is given to the claims of Scheduled Caste/Scheduled Tribes employees for promotion to higher grades of assistants, stenographers, and Upper Division Clerks in accordance with the procedure laid down by the Department of Personnel. The posts of Stenographers Grade III and clerks are filled through the Institute of Secretariat Training and Management. Here also the shortfall is due to the paucity of Scheduled Caste/Scheduled Tribes candidates nominated on the result of the examinations held by the Institute.

**Increase of officers of Scheduled Castes/Scheduled Tribes in Railway Board**

7186 SHRI A S KASTURE Will the Minister of RAILWAYS be pleased to state

(a) the total number of permanent and temporary officers in the Railway Board,

(b) the number of Scheduled Castes/Tribes officers in the Railway Board, and

(c) what special measures are proposed to be taken to increase the number of officers belonging to Scheduled Castes/Tribes in the Railway Board?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI).**  
(a) and (b) There are 279 permanent officers and 109 temporary officers in the Railway Board. Of these, 13 belong to Scheduled Caste and 1 belongs to Scheduled Tribe communities.

(c) A large number of Gazetted posts in the Railway Board are filled by transfer of suitable officers from Railways on tenure basis. However, while appointing officers in the Railway Board the claims of those belonging to Scheduled Caste/Schedule Tribe communities are given due consideration in accordance with the extent orders issued by the Department of Personnel.

**Class III and Class IV Scheduled Castes/Scheduled Tribes staff in RDSO**

7187 SHRI A S KASTURE Will the Minister of RAILWAYS be pleased to state

(a) the number of permanent and temporary Class III staff and Class IV staff (Peons and Daftries only) in the establishment of Railways Research, Designs and Standards Organisation,

(b) the number of permanent and temporary Class III and IV staff (Peons and Daftries only) belonging to Scheduled Castes/Tribes in the Organisation, and

(c) what special measures were undertaken in the past and what additional measures are in view to increase the number of such employees belonging to Scheduled Castes/Tribes in Railways Research, Designs and Standards Organisation?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI)**

(a) The number of permanent and temporary Class III staff and Class IV staff (Peons and Daftries only) in the

Research, Designs and Standards Organisation is as under:—

	Pt.	Ty.
Class III	1110	1100
Class IV	5	168

(b) The number of permanent and temporary Class III and Class IV staff (Peons and Daftries only) belonging to Scheduled Castes/Tribes in RDSO is as under:—

	Pt.	Ty.
Class III	86	87
Class IV	3	22

(c) While making appointment of Class III & IV staff in the R.D.S.O extent orders issued by the Deptt of Personnel regarding reservation of posts for candidates belonging to Scheduled Castes/Scheduled Tribes are strictly followed. In the case of recruitment to Class III/IV posts from the open market, advertisement notices are sent to the Scheduled Castes/Tribes associations and the Employment Exchanges.

**Increase in equity investment by  
M/s. Glaxo Laboratories**

7188. SHRI BHALJIBHAI PARMAR Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to Unstarred Question No 13809 on the 20th March, 1973 and state:

(a) the fresh investment from abroad referred to in reply to Part (c) of the question; and

(b) the amounts repatriated by H.J. Foster and Co./Glaxo Laboratories (I) Ltd., year-wise since 1950 in the shape of profits, dividends, royalties and technical know-how fees?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) and (b). The required information is being collected and will be placed on the Table of the House.

**Initial and present Capital investment of Foreign Drug Manufacturing firms with 26 per cent Foreign Equity**

7189 SHRI K S CHAVDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the initial and present capital investment of all the foreign drug manufacturing firms, with foreign equity exceeding 26 per cent, and

(b) how much of it was from out of the profits earned in India and how much by fresh investment from abroad?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) and (b). The information is being collected and will be placed on the Table of the House

**Sanction of inter-State lines in  
Madhya Pradesh**

7190. SHRI RANABAHADUR SINGH: Will the Minister of IRRIGATION AND POWER be pleased to state

(a) whether there are some of the inter-State lines submitted by the Madhya Pradesh Government like the Barwaha-Baroda 400 KV lines, Satpura-Guna-Rana Pratap and Guna Manipuri 400 KV lines are waiting for the sanction of the Central Government; and